2981 B.A.C. Report

भी एस॰ एम॰ कोकी (पूना): डिपुटी प्राइम मिनिस्टर ने हम लोगों को यह झाश्वासन दिया था कि गोकि वह घपना इमिसानहीं बताऐंगे, लेकिन फिर भी डीयरनेस एसाउन्म सम्बन्धी रपट पर यहां चर्चा करने के लिये वह तैयार हैं। बिजिनेस एडवाइ बरो कमेटी को इस रिपोर्ट में उसका जिक नहीं है। उस पर बहम के लिये कम मे कम एक घंटा रखा जाये।

श्वी तुलकोक्षास जाधव (बारामती): प्रध्यक्ष महादय, मैं ग्रापसे खुलासा बाहता हूं। बिजिनेस एडवाइजरी कमेटी के जा मेम्बर यलग प्रलग बिजिनेम के लिये टाइम तय करते हैं, क्या वे बाद में यहां पर बिजिनेम के बारे में कुछ ग्रौर भी कह सकते हैं?

भी मधु लिमये: कौन वोला है ? कार्य सलाहकार समिति का कोई सदस्य नहीं वाला है।

Mr. Speaker: The Business Advisory Committee takes a desision. Some Members can suggest something here. The Committee will again consider the suggestions. If you do not suggest, only half a dozen members take some decision there, and naturally you have to accept it. But if suggestions are made, they will be considered.

As regards the DA question, we will consider it. I had a discussion with the Deputy Prime Minister. He said until Government took a decision, he would not be able to do anything. I said we can have some discussion.

Shri Vasudevan Nair (Peermade): On that day the Deputy Prime Minister said that he was prepared to hear what Members had to say even before the Cabinet took a decision. Actually, that is the purpose of the dis-

cussion. Government could have the views of Members before them before they take a decision.

Mr. speaker: I agree.

We will place these suggestions before the Business Advisory Committee which shall meet in the coming three or four days and take a decision. If necessary, we shall fix up the time. The Minister of Parliamentary Affairs will also be there. We will consider the matter and settle it.

The question is:

"That this House agrees with the Fifth Report of the Business Advisory Committee presented to the House on the 18th July, 1967."

The motion was adopted.

12.47 hrs.

THE CENTRAL LAWS (EXTEN-SION TO JAMMU AND KASHMIR) BILL*

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): On behalf of Shri Y. B. Chavan, I beg to move for leave to introduce a Bill to provide for the extension of certain Central Laws to the State of Jammu and Kæshmir.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to provide for the extension of certain Central Laws to the State of Jammu and Kashmin".

The motion was adopted.

Shri Vidya Charan Shukla: I introduce** the Bill.

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"Introduced with the recommendations of the President.